

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

CP(IB) 773 of 2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2019**

Name of the Company: Small Industries Development Bank of India
V/s
Ario Infrastructure Pvt Ltd

Section of the Companies Act: Section 7 of the Insolvency & Bankruptcy Code, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Nipun Singhvi	Adv.	Applicant	n
2.	Pragati Tiwari			P

ORDER

The Petitioner is represented through respective Counsel(s).

This case is filed as a fresh case under Section 7 of the Insolvency & Bankruptcy Code.


The Proof of dispatch is filed.

The Petitioner shall file proof of service.

The Petitioner as well as Registry is directed to issue notice upon the Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 08.01.2020 hearing before admission


**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 26th day of November, 2019.